

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Allahabad, this the 2ND day of May, 2006.

Original Application No. 442 of 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman

B.C. Agrawal
Aged about 50 years
Son of late O.P. Agrawal
Mail Driver 103
Loco Shed, Jhansi.

...Applicant.

(Counsel for the applicants : Shri A.K. Srivastava/
Sri M.K Srivastava)

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. Senior Divisional Personnel Officer, North Central Railway, Jhansi Division, Jhansi.
4. Divisional Personnel Officer North Central Railway, Agra Division Agra.

...Respondents.

ORDER

Heard Sri A.K. Srivastava counsel for the applicant on this O.A. and also perused the contents of application and papers annexed therein. The applicant is the Mail Train Driver and at the present working in the Jhansi Division. He says that on the creation of new Railways Division options/registrations were invited from the employees for transfer from one Division to another and the applicant had applied and was registered for transfer from Jhansi to Agra Division. Learned counsel for the applicant has contended that inspite of registration of the applicant for such transfer and inspite of transfer of five Sets of Mail Crews from Jhansi to Agra Division, the case of the applicant has

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not been considered for transfer. It is said that the applicant has given several representations to the Authorities but nothing has been done so far. Copies of the such representations have been annexed to this O.A. as Annexures 7 to 16. Learned counsel for the applicant has stated that the final Authority competent to look into the transfer from Jhansi Division to Agra Division is the General Manager, North Central Railway, Allahabad.

2. The Tribunal is of the view that the ends of justice would be met if the respondent NO.1 namely Union of India through General Manager, North Central Railway, Allahabad is asked to consider and dispose of the representation dated 13.1.2006 (Annexure 10) within a time to be fixed by this Tribunal.

3. Accordingly, the O.A. is finally disposed of with a direction to the General Manager, North Central Railway, Allahabad to consider and dispose of the representation dated 13.1.2006, copy of which is ~~annexed as~~ Annexure 10, in accordance with the Rules and pass orders on the subject within a period of three months from the date of certified copy of the order together with the copy of the representation is produced before him.

No costs.

Vice-Chairman.

Manish/-